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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 6th November, 2026

Uploaded on: 10th November, 2026

\# **CNR No. DLHC010544352026**

\+ **W.P.(C) 16729/2026, CM APPL. 78351/2026 & CM APPL. 78352/2026**

RAJENDER SINGH .....Petitioner

Through: Mr. Kirti Uppal, Sr. Adv, Ms. Shaini Bhardwaj, Mr. Avichal Mishra, Mr. Pratham Diwakar, Mr. Vedic Thukral, Ms. Kiran kalra uppal, Ms. Rukhsar, Advs.

versus

NEW DELHI MUNICIPAL COUNCIL & ORS. .....Respondent

Through: Mr. Sriharsha Peechara Standing Counsel for NDMC, Mr. Raghav Alok ASC Mr Soumit Ganguli, Ms. Ravicha Sharma Mr Akash Sharma, Advs. (M: 9717466788)
Ms. Vaishali Gupta (Panel Counsel (Civil) GNCTD), Mr. Manas Parashar, Mr. Ravi Karhana and Mr Daman Sharma, Advs. for R-3.

CORAM:
JUSTICE PRATHIBA M. SINGH
JUSTICE DINESH BHATT

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.

2. The present petition has been filed by the Petitioner under Article 226 of the Constitution of India, *inter alia*, seeking directions to the Respondents

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to correct the deficiency and include him in the list of eligible vendors as also to issue the Certificate of Vending *(hereinafter, 'CoV')* to the Petitioner.

3. This is the third writ petition filed by the Petitioner, who claims to be vending from Gate No.2, Palika Bazar, New Delhi.

4. In the previous second writ petition *i.e.,* ***W.P.(C) 4656/2025*** titled ***'Rajender Singh v. Town Vending Committee through Chairperson and Anr.'***, *vide* order dated 15th April, 2025, this Court has already considered the case of the Petitioner and had directed as under:

> *"...3. The Petitioner claims to be a vendor vending from a site at Gate No.2, Palika Bazar, Connaught Place, New Delhi. As per the Petitioner, he had also filed a writ petition earlier, being* ***W.P.(C) 4188/2011*** *titled* ***Rajender Singh v. New Delhi Municipal Corporation & Ors.,*** *along with various other similarly placed Petitioners. The said writ petitions were disposed of on 03rd June, 2011 in the following terms:*
>
> > *"5. Accordingly, all these petitions are disposed of with the direction to the respondent NDMC to not disturb the petitioner(s) from their present hawking/squatting sites as stared in the respective petitions till the Vending Committee completes the exercise of determining the status of their eligibility. The same is however subject to the following three conditions:-*
> >
> > *a) That the petitioner(s) shall not induct anyone else at the hawking sites.*
> >
> > *b) That the petitioner(s) shall comply with the requirements of the National Policy for Urban Street Vendors and the Master Plan for Delhi 2021.*

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c) That the petitioner(s) shall not deal many in any licensable articles.

6. It is further ordered that if any· of the petitioner(s) are found eligible for allotment of a vending site under the scheme, the aforesaid interim protection will continue to operate in their favour till such time that the respondent NDMC implements the scheme of allotment of the vending sites.

7. The petitions and all pending applications are disposed of.

No order as to costs.

Dasti under signature of court master."

4. The submission made by the Petitioner in the present petition is that his name appears at number 268 in the list of 628 vendors which was prepared by the New Delhi Municipal Council (hereinafter, 'NDMC') pursuant to the orders of Hon'ble Supreme Court dated 12th October, 2012 in ***Special Leave to Appeal (Civil) No.(s) 1765/2012*** *titled* ***'Salim v. NDMC & Anr.'***

5. As per the current status, the Palika Bazar area has now been declared as a non-vending zone. It is submitted on behalf of the Petitioner that he had thus filed another writ petition being ***W.P.(C) 159/2017*** *titled* ***Rajender Singh v. New Delhi Municipal Corporation & Ors*** *wherein vide order dated 14th November, 2019 the Court dismissed the petition in default for non-prosecution.*

6. Thereafter since the 2019 Scheme came into effect, the NDMC has commenced a survey of all the vendors.

7. ***The prayers have been considered. In the background facts set out above, subject to verification, the Petitioner would be entitled to participate in the survey and the seniority of the Petitioner shall be kept***

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in mind. In so far as the prayer for an alternate site is concerned, the NDMC may consider allotment of a site bearing in mind the seniority of the Petitioner and subject to the availability of a space. Let the alternate space be allotted within a period of two months.

8. The present writ petition is disposed of in above terms. All the pending applications are also disposed of."

5. As can be seen from the above order, it is clearly recorded that the name of the Petitioner appears at serial No. 268 of the list of 628 eligible vendors which was prepared by the New Delhi Municipal Council *(hereinafter, 'NDMC')* pursuant to the orders of the Supreme Court dated 12th October, 2012 in ***Special Leave to Appeal (Civil) No.(s) 1765/2012*** titled ***'Salim v. NDMC & Anr.'***

6. Further, the Court has already directed that subject to the verification, the Petitioner would be entitled to participate in the survey and the seniority of the Petitioner shall be kept in mind.

7. Subsequent to the aforesaid order dated 15th April, 2025, the Court is informed that the Petitioner has already participated in the survey.

8. However, Mr. Peechara, ld. Counsel for the NDMC submits that he has not been included in the list of eligible vendors, as there is some deficiency in his documents.

9. Heard. If there is any deficiency in the documents of the Petitioner, the same shall be communicated to the Petitioner by the NDMC. The Petitioner shall rectify the deficiency within one month, and upon such rectification, his name shall then be included in the eligible list of vendors.

10. Insofar as the issuance of CoV is concerned, the same is the domain of

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the Town Vending Committee-II. If the Petitioner is entitled to the issuance of a *provisional* COV, the same shall be issued after the eligibility of the Petitioner is verified.

11. For removal of deficiency, the Petitioner shall appear before the Joint Director, Town Vending Committee-II on **18th November, 2026** at **2:30 p.m**.

12. It is made clear that, since Palika Bazaar is a No-Vending Zone, the Petitioner shall not carry out any vending activity therein and shall be entitled to vend only at an alternate site including at Laxmi Bai Nagar as allotted by the NDMC.

13. The petition is disposed of in these terms. Pending applications are also disposed of.

PRATHIBA M. SINGH
JUDGE

DINESH BHATT
JUDGE

NOVEMBER 6, 2026
dj/sm

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